

**AIRCRAFT (FOURTH AMDT.) RULES
UNDER AIRCRAFT ACT, 1934.**

**THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND
CIVIL AVIATION (DR. SAROJINI
MAHISHI):** I beg to lay on the Table a copy of the Aircraft (Fourth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1256 in Gazette of India dated the 7th October, 1972, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-3879/72].

**ANNUAL ADMINISTRATION REP. ABOUT
MONOPOLIES & RESTRICTIVE TRADE
PRACTICES COMMISSION, ETC.**

**THE DEPUTY MINISTER IN THE
DEPARTMENT OF COMPANY
AFFAIRS: (SHRI BEDABRATA
BARUA):** I beg to lay on the Table—

(1) A copy each of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period August 6, 1970-December 31, 1971.

(ii) Report on the Working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st June, 1970 to 31st December, 1971.

(2) A statement explaining the reasons for not laying the Hindi version of the above Reports simultaneously. [Placed in Library. See No. LT-3865/72].

**ANNUAL ADMINISTRATION REPORT OF
TEA BOARD, NOTIFICATION, ETC.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI A. C. GEORGE):** I beg to lay on the Table—

(1) A copy of the Annual Administration Report (Hindi and Eng-

lish versions) of the Tea Board for the year 1970-71. [Placed in Library. See No. LT-3880/72].

(2) A copy of Notification No. S.O. 686(E) (Hindi and English versions) published in Gazette of India dated the 31st October, 1972 regarding management of the India United Mills Limited, Bombay, under sub-section (2), of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-3868/72].

(3) A copy of the Cotton Textiles (Control) Amendment Order, 1972 (Hindi and English versions) published in Notification No. S.O. 3641 in Gazette of India dated the 4th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3867/72].

13.08 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1972 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th November, 1972.

13.09 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING
AND TRANSPORT (SHRI RAJ
BAHADUR):** With your permission, Sir, I rise to announce that Govern-
ment Business in this House during